

Joint Committee Inspection Report of

In the Matter of

Original Application No.443/2021

‘Shri Atul Pathak V/s State of Madhya Pradesh & Ors’

w.r.to

Hon`ble National Green Tribunal Central Bench Bhopal
order dated 27.01.2022

Date of Visit: 24 March, 2022

Location: Vill.- Kari, Tahsil- Deosar and
Vill.- Karthua, Tahsil –Chitrangi,
District- Singrauli (M.P.)

INSPECTION REPORT

Joint Inspection Report of River Mahan at Vill. Kari, Tahsil- Deosar and Vill. Karthua, Tahsil – Chitrangi, District- Singrauli (M.P.) in compliance of the direction issued by Hon'ble NGT in the Original Application No. 443/2021(Shri Atul Pathak V/s State of Madhya Pradesh & Ors.)

Hon'ble NGT (PB), New Delhi vide its order dated 27th January, 2022 in the OA no. 443/2021 “**Shri Atul Pathak V/s State of Madhya Pradesh & Ors**” directed in para 2 as under :

1. The issue raised in the Application, M/s RKTC company is carrying out sand mining work in Karthua, Mahan river, District- Singrauli (M.P.) that company is excavating sand which is more than the prescribed limit. RKTC is operating illegal sand mine from river at Kari mines. It is also raised that the vill.- Karthua, Mahan Nadi has been converted into a drain by illegal sand mining during pandemic period.
2. We deem it just and proper to call a report for factual position in the matter through a joint committee of the SEIAA, Madhya Pradesh, Geology and Mining department, State of Madhya Pradesh and the District Magistrate, Singrauli (M.P.) relating to District Singrauli on the matter in issue in present Original Application, to one Joint Committee consisting of:-

Singrauli

- (i) *Collector/District Magistrate, Singrauli (M.P.).*
- (ii) *One representative from SEIAA, Bhopal (M.P.).*
- (iii) *One representative from Geology and Mining department, State of Madhya Pradesh (M.P.).*

3. The Committee is directed to visit the place and submit the factual and action taken report within two months. In compliance of the above direction, the river Mahan at village Kari, Tehsil-Deosar, District- Singrauli (M.P.), as well as at Vill. Karthua, Tehsil- Chitrangi, District- Singrauli (M.P.) has been visited on dated 24/03/2022 by the Joint Committee constituted for Singrauli district comprised of the following officers:

1. Shri Akash Singh, (I.A.S.), S.D.M., Tehsil- Deosar, District- Singrauli (M.P.)
2. Dr. Jai Prakash Shukla, Member StateLevel Expert Appraisal Committee, Bhopal (M.P.)



3. Shri S.M. Pandey Regional Head, Regional Office Geology and Mining department, Rewa, District – Rewa (M.P.)

The main issues raised in the petition by the Applicant are as under:-

- 1- The issue raised in the Application, M/s RKTC company which is carrying out sand mining work in Vill. Karthua Mahan river, District- Singrauli (M.P.) that company is excavating sand which is more than the prescribed limit. RKTC is operating illegal sand mine from river at Kari mines. It is also raised that the Karthua, Mahan Nadi has been converted into a drain by illegal sand mining during pandemic period.
- 2- All the Joint Committee members assembled at Riverbank of Mahan Nadi located at Kari village, Tehsil Deosar, District Singrauli (M.P.) and Vill. Karthua, Tehsil – Chitrangi, District Singrauli (M.P.). The Committee members visited lease area of sand mine at Kari village and discussed the issue of illegal sand mining in village regarding any instances of this in the recent past.
- 3- During the joint committee visit, the geographical location, photographs and other relevant information related to the petition were collected and are incorporated in the report.

The factual status:

- 1- Madhya Pradesh State Mining Corporation Ltd. has issued e-tender no. 277 on 5.10.2019 for the sand mines in year 2019 for 43 districts. Singrauli district was also one of them and its 58 sand mines were included in e-tender for 2000000 m³ sand quantity. The copy of the e-tender notice is enclosed as **Annexure-I**.
- 2- The 58 sand mines (Copy of the 58 mines is enclosed as **Annexure-II**) were awarded to successful bidder R.K. Transport and Construction Limited, Korba vide letter dated 27.02.2020 for period upto 30.6.2023. The copy of the same is enclosed as **Annexure-III**. The bidder has operated only 36 mines after obtaining Environmental Clearance & Consent to Operate from MP-SEIAA & MPPCB respectively. The copy of the valid EC of mines having issues related to the illegal sand mining and consent of the mines are enclosed as **Annexure-IV**.



Observations :

- 1- The field visit conducted on 24/03/2022 by the Joint Committee to verify the status of the mining area at Vill.- Kari, Tehsil- Deosar and Vill.- Karthua, Tehsil – Chitrangi, District – Singrauli (M.P.). Committee has found that there was no use of machines for mining.
- 2- Karthua mine at Vill.- Karthua, Tehsil – Chitrangi, District – Singrauli (M.P.) is not a sand mine but opposite to Karthua Village of the Mahan river bank named as Khamariya Kala which is situated at Khasra No. 430, Vill.- Khamariya Kala, Tehsil- Chitrangi, Distt. Singrauli is having total mining lease area of 04.00 Hectare.
- 3- GPS location of the mining area near vill. Kari on River Mahan and vill.- Khamariya Kala on river Mahan has been recorded using a mobile-based GPS application. The photographs taken during the inspection are enclosed herewith. The geographical coordinates of the mining area near vill. Kari and vill.- Khamariya Kala on River Mahan are Lat.- 24.268068, Long.- 82.298106 and Lat. 24.39744, Long.- 82.225483.
- 4- River Mahan at vill.- Kari flows from south to north direction and continuous flow of water in the small part of the river in the form of narrow stream was observed during inspection at mining area. The river Mahan at location of inspection is lease mining of the sand, total quantity of the sand mining permitted in this mine is 108000 m³ for the year of 2021-22 and the contractor excavated 5657.47 m³ sand during July 2021 to March 2022 as per the mining department. Temporary transportation paths have been found within lease area at village Kari, district Singrauli (M.P.) and some sand mining outside lease area is also observed.
- 5- Total quantity of the sand mining permitted in the Khamariya Kala mine is 108600 m³ for the year of 2021-22 and the contractor excavated 56331.84 m³ sand during July 2021 to March 2022 as per the mining department record.
- 6- There was no conversion of river into a drain (nala). The river Mahan is flowing continuously at Karthua village.

Conclusion:-

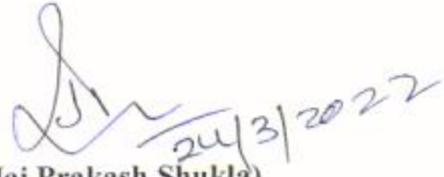
1. Temporary transportation paths have been found within lease area at village Kari, district Singrauli (M.P.) and some sand mining outside lease area is also observed.
2. The issues raised in the OA with respect to village-Karthua, (Vill.- Khamariya Kala as explained above) Tehsil- Chitrangi, District- Singrauli (M.P.) were not found correct. There was no evidence of conversion of river into a drain (nala). The river Mahan is flowing continuously at Karthua village.

Recommendations:

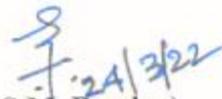
1. Warning boards intimating the penalty for illegal mining and transportation of sand should be placed by the Mining department Singrauli (M.P.).
2. The Water Resources Development Department of the state should also keeps vigil on the river* and if any kind of unauthorized construction or obstacle observed, immediately may take appropriate action.
3. All precaution shall be taken to ensure that the water stream flows unhindered and process of natural river meandering doesn't get affected.
4. Detailed information on about sand mines in its district which will include lease area, geo-coordinates of lease area and mineable area shall be displayed in the website of the District.



(Shri Akash Singh, I.A.S.)
S.D.M., Tehsil- Deosar,
District- Singrauli (M.P.)



(Dr. Jai Prakash Shukla)
Member State Level Expert Appraisal
Committee, Bhopal (M.P.)



(Shri S.M. Pandey)
Regional Head
Directorate of Geology and Mining
Regional Office, Rewa (M.P.)

Mahan Nadi Vill.- Khamariya Kala, Tahsil – Chitrangi



Mahan Nadi Vill.- Kari, Tahsil – Deosar



Unnamed Road, Garhwa, Madhya Pradesh 486881, India

Latitude 24.26825417° Longitude 82.30071331°
Local 12:29:00 PM Altitude 211.75 meters
GMT 06:59:00 AM Thursday, 24-03-2022



Unnamed Road, Garhwa, Madhya Pradesh 486881, India

Latitude 24.26810411° Longitude 82.29818416°
Local 12:12:39 PM Altitude 212.56 meters
GMT 06:42:39 AM Thursday, 24-03-2022



Unnamed Road, Garhwa, Madhya Pradesh 486881, India

Latitude 24.26805636° Longitude 82.29819665°
Local 12:12:29 PM Altitude 212.86 meters
GMT 06:42:29 AM Thursday, 24-03-2022



Unnamed Road, Garhwa, Madhya Pradesh 486881, India

Latitude 24.26828032° Longitude 82.30074238°
Local 12:30:37 PM Altitude 212.37 meters
GMT 07:00:37 AM Thursday, 24-03-2022



GPS Map
Camera Lite

Unnamed Road, Garhwa, Madhya Pradesh 486881, India

Latitude
24.26824959°
Local 12:28:56 PM
GMT 06:58:56 AM

Longitude
82.30071656°
Altitude 211.52 meters
Thursday, 24-03-2022

29/11

A

ANNEXUR I, II, III

दि मध्यप्रदेश स्टेट माइनिंग कारपोरेशन लिमिटेड भोपाल

भोपाल स्टेट माइनिंग कारपोरेशन लिमिटेड
नामक सं.
बि. सं.
2-8-FEB-2020
रवि शर्मा
अधीन

प्ररूप-तीन
देखिए नियम 11(3) एवं 11(5)

आशय पत्र

क्रमांक/रेत/2020/ 643

भोपाल, दिनांक - 27.02.2020

प्रति,

आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन लि०
अधिकृत व्यक्ति - श्री सचिन अग्रवाल,
65-ए, ट्रांसपोर्ट नगर, कोरबा,
जिला कोरबा (छ०ग०)-495677

विषय :- ई-निविदा क्रमांक 277 दिनांक 05.10.2019 के संदर्भ में ग्राम (सूची अनुसार) तहसील (सूची अनुसार) जिला सिंगरौली रकबा (सूची अनुसार) हेक्टेयर क्षेत्र की खदान समूह क्रमांक (संपूर्ण सिंगरौली जिला) रेत खदानों हेतु आशय पत्र।

1. पृष्ठभूमि :

- 1.1 मध्यप्रदेश रेत (खनन, परिवहन, भण्डारण एवं व्यापार) नियम, 2019 के अनुसरण में मध्यप्रदेश राज्य खनिज निगम लिमिटेड, भोपाल द्वारा मध्यप्रदेश राज्य के जिला सिंगरौली स्थित समूह खदान के समूह क्रमांक (संपूर्ण सिंगरौली जिला) हेतु रेत की समूह खदानों के प्रदान के लिए निविदा प्रक्रिया को प्रारंभ करने के लिए ई-निविदा सूचना दिनांक 05.10.2019 जारी की गई। ई-निविदा प्रक्रिया उक्त नियमों के नियम 8 के अनुसार उक्त रेत समूह आबंटन हेतु संचालित की जाकर श्री/मेसर्स आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन लि० को उक्त नियमों के नियम 8(8) के अधीन उच्चतम सफल निविदाकार के रूप में घोषित किया गया है।
- 1.2 उक्त नियमों के नियम 11 के अधीन तथा उक्त समूह खदान के लिये निविदा दस्तावेज के अधीन अपेक्षित किए गए अनुसार श्री/मेसर्स आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन लि० ने प्ररक्षित मूल्य के 25% राशि रकम रूपए 6,25,00,000/- (शब्दों में रूपए छः करोड़ पचीस लाख मात्र) अग्रिम धन (ईएमडी) के रूप में के माध्यम से (भुगतान का तरीका) जो दिनांक 25.11.2019 (भुगतान की तारीख) जमा कर दी है तथा जो दिनांक 25.11.2019 (भुगतान प्राप्त करने की तारीख) को प्राप्त हुई है।

2. परिणामस्वरूप आशय पत्र जारी किया जाना :

उक्त नियमों के नियम 11(3) एवं 11(5) के अनुसरण में समूह क्रमांक (संपूर्ण सिंगरौली जिला) श्री/मेसर्स आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन लि० के पक्ष में 03 वर्षों की अवधि हेतु रेत खनिज की खदानों के समूह के लिए ग्राम (सूची अनुसार) जिला सिंगरौली में रकबा (सूची अनुसार) (हेक्टेयर) क्षेत्र के लिए यह आशय पत्र जारी किया जाता है।

3. शर्तें :

- 3.1 यह आशय पत्र तथा इसके पूर्वोक्त खदान समूह का अनुवर्ती आबंटन इन नियमों के समय-समय पर यथा संशोधित उपबंधों के अध्याधीन होगा तथा श्री/मेसर्स आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन लि० को "उच्चतम सफल निविदाकार" के रूप में घोषित किया जाता है तथा इन नियमों के अधीन समस्त अपेक्षाओं की संतोषजनक पूर्ति पर पश्चातवर्ती रूप से

R-1
06/03/2020

दि मध्यप्रदेश स्टेट माइनिंग कारपोरेशन लिमिटेड भोपाल

3.2 संदर्भ हेतु श्री/मेसर्स आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन लि० के "उच्चतम सफल निविदाकार" के रूप में घोषित किए जाने तथा समूह खदानों के पश्चातवर्ती आबंटन है, के लिए अपेक्षाओं को नीचे दोहराया गया है। यह स्पष्ट किया जाता है कि अधोवर्णित अपेक्षाएं मात्र संदर्भ के लिए हैं तथा उक्त नियमों में किसी परिवर्तन की स्थिति में यथास्थिति संशोधित नियमों के अधीन अपेक्षाएं लागू होंगी।

- (क) "उच्चतम सफल निविदाकार" के रूप में घोषणा:-
श्री/मेसर्स आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन लि० को "उच्चतम सफल निविदाकार" मान्य किया जावेगा, बशर्ते-
(एक) नियमों के निबंधनों तथा शर्तों का अनुपालन किया गया हो;
(दो) नियमानुसार वार्षिक ठेका राशि की 50% रकम का भुगतान कर दिया गया हो;
(तीन) उक्त नियमों के नियम 12 के उपनियम (1) से उपनियम (7) में विनिर्दिष्ट खनन योजना एवं अन्य कानूनी अनुपालनों के संबंध में शर्तों को पूरा किया गया हो।

- (ख) ठेका अनुबंध का निष्पादन-
समस्त कानूनी अनुज्ञाओं, अनुमोदन, अनुज्ञा, अनापत्ति एवं सहाय जो कि खनन संक्रिया प्रारंभ करने के लिए प्रयोज्य विधियों के अधीन अपेक्षित हों, प्राप्त करने के उपरांत श्री/मेसर्स आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन लि० म०प्र० राज्य खनिज निगम के साथ अनुबंध निष्पादित करेगा।
- (ग) समूह खदानों की खनन संक्रिया-
अनुबंध निष्पादन के पश्चात श्री/मेसर्स आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन लि० किशतों का नियमित रूप से भुगतान करेंगे तथा नियमित खनन संक्रियार्य जारी रखेंगे।

3.3 यह आशय पत्र नियमानुसार प्रगणित की गई 03 (तीन) वर्षों की कालावधि के लिए विधिमान्य है। समय-सीमा के भीतर समस्त शर्तों की पूर्ति की जानी चाहिए एवं श्री/मेसर्स आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन लि० एवं म०प्र० राज्य खनिज निगम के मध्य ठेका अनुबंध निष्पादित किया जाना चाहिए। उच्चतम सफल निविदाकार के नियंत्रण से परे किन्हीं कारणों से ठेका अनुबंध के निष्पादन में विलंब होने की स्थिति में, समय-सीमा में वृद्धि करने के लिए वह म०प्र० राज्य खनिज निगम को आवेदन पत्र प्रस्तुत कर सकेगा। उपरोक्त समस्त अथवा किन्हीं शर्तों के अनुपालन के लिए म०प्र० राज्य खनिज निगम अधिकतम 10 दिवस की अवधि बढ़ा सकेगा।

निविदाकार कंपनी की ओर से प्राधिकृत हस्ताक्षरकर्ता द्वारा हस्ताक्षर उपरांत उक्त आशय पत्र की द्वितीय प्रति 07 दिवस की अवधि के भीतर अधोहस्ताक्षरी को स्वीकार्य पावती के रूप में वापस करने योग्य होगी।

यह आशय पत्र मान. उच्च न्यायालय में प्रचलित याचिका के निर्णय के अध्याधीन होगा।

संलग्न - समूह की खदानों का विवरण
एवं राशि की जानकारी।

कार्यपालक संचालक

म०प्र० राज्य खनिज निगम

भोपाल, दिनांक - 27.02.2020

पृ.क्रमांक/रत/2020/..644
प्रतिलिपि-

1. संचालक, संचालनालय भौमिकी तथा खनिकर्म भोपाल।

ई-निविदा में सम्मिलित खदानों एवं राशि का विवरण

जिला- सिंगरौली

क्र०	जिला	तहसील	ग्राम	खसरा क्रमांक	रकबा (हे.)
1	2	3	4	5	6
01	सिंगरौली	सिंगरौली	कटौली	2502	4.100
02	सिंगरौली	सिंगरौली	बसौड़ा -1	78	4.000
03	सिंगरौली	सिंगरौली	नौढ़िया -1	522	4.000
04	सिंगरौली	सिंगरौली	चांचर -1	43	3.200
05	सिंगरौली	सिंगरौली	जरहा -1	1935/1	2.260
06	सिंगरौली	सिंगरौली	बसौड़ा -2	1401	3.000
07	सिंगरौली	सिंगरौली	बसौड़ा -3	78	4.000
08	सिंगरौली	सिंगरौली	चिनगीटोला -1	1576, 1693	4.000
09	सिंगरौली	सिंगरौली	चिनगीटोला -2	1197	4.000
10	सिंगरौली	सिंगरौली	चांचर -2	1	2.000
11	सिंगरौली	सिंगरौली	सितूलखुर्द	1307/1	4.000
12	सिंगरौली	सिंगरौली	नौढ़िया -2	450	4.000
13	सिंगरौली	सिंगरौली	सिंगरौलिया -1	867	3.640
14	सिंगरौली	सिंगरौली	सिंगरौलिया -2	755	0.800
15	सिंगरौली	सिंगरौली	खजुरी -1	1880	4.000
16	सिंगरौली	सिंगरौली	जरहा -2	1935 / 1, 1143 / 1	6.480
17	सिंगरौली	सिंगरौली	खजुरी -2	1884, 1885	6.000
18	सिंगरौली	सिंगरौली	कटौली (खजुरी -3)	2490	6.000
19	सिंगरौली	सिंगरौली	सिद्धीकला	1279, 1346	2.460
20	सिंगरौली	सिंगरौली	कान्दोपानी	01	4.000
21	सिंगरौली	सिंगरौली	हरहवा -1	412	4.000
22	सिंगरौली	सिंगरौली	हरहवा -2	412	4.000
23	सिंगरौली	सिंगरौली	हिरवाह	1023	4.000
24	सिंगरौली	सिंगरौली	हरहवा -3	412	4.000
25	सिंगरौली	सिंगरौली	हरहवा -4	413	5.000
26	सिंगरौली	सिंगरौली	पिपराकुरन्द -1	1	4.000
27	सिंगरौली	सिंगरौली	पिपराकुरन्द -2	1	4.000
28	सिंगरौली	सिंगरौली	एकपई	114, 137	1.930
29	सिंगरौली	सिंगरौली	ओरगाई -1	1	4.000
30	सिंगरौली	सिंगरौली	ओरगाई -2	1	4.000
31	सिंगरौली	माड़ा	कर्सुआराजा	752	3.000
32	सिंगरौली	माड़ा	रजमिलान -1	1706	4.900
33	सिंगरौली	माड़ा	कोयलखूथ	892	2.160
34	सिंगरौली	माड़ा	रैला -1	1370	3.460
35	सिंगरौली	माड़ा	रम्पा पूर्व	1	2.070
36	सिंगरौली	माड़ा	रम्पा पश्चिम.	1	0.810
37	सिंगरौली	माड़ा	रजमिलान -2	1706	4.000
38	सिंगरौली	माड़ा	जराँधा	250	1.590
39	सिंगरौली	माड़ा	रैला -2	606	4.000
40	सिंगरौली	माड़ा	भुङकुड -1	1536	4.000

43	सिंगरौली	माड़ा	भुडकुड़ -4	1030	4.000
44	सिंगरौली	माड़ा	खोखरी	214	4.000
45	सिंगरौली	माड़ा	अमिलवान	303	2.900
46	सिंगरौली	माड़ा	बेतरिया	920	2.820
47	सिंगरौली	सरई	भरसंडी	3278	4.900
48	सिंगरौली	सरई	निगरी	186	2.000
49	सिंगरौली	सरई	बेलगांव	1	3.900
50	सिंगरौली	चितरंगी	रेही	54	6.000
51	सिंगरौली	चितरंगी	खम्ह. कला	430	4.000
52	सिंगरौली	देवसर	तिनगुड़ी	84	2.000
53	सिंगरौली	देवसर	जियावन	565	3.200
54	सिंगरौली	देवसर	कारी	91	4.000
55	सिंगरौली	देवसर	ढोंगा	974	5.500
56	सिंगरौली	देवसर	मजौना	602	5.000
57	सिंगरौली	देवसर	मैसाहुन	1	4.000
58	सिंगरौली	देवसर	अंतरवा	135/219	2.000
			योग-		213.580

नोट- यह लेख है कि समूह में शामिल पूर्व ठेके पर संचालित अन्य खदानें ठेके की वैध अवधि तक संचालित रह सकेंगी।

1	कुल विन्हित खदाने -	58
2	कुल अनुमानित क्षेत्रफल -	213.580 हे०
3	निविदा हेतु निर्धारित खदाने -	संपूर्ण सिंगरौली जिला
4	जिला समूह हेतु बिक्री योग्य निर्धारित मात्रा (वार्षिक) घनमीटर -	2000000 (बीस लाख घनमीटर)
5	निविदाकार श्री/मैसर्स आर.के. ट्रांसपोर्ट एण्ड कंस्ट्रक्शन्स लि०	
6	Address- 65-A, TRANSPORT NAGAR, KORBA CT 495677	
7	स्वीकृत ऑफर मूल्य रूपये -	363330000 (छत्तीस करोड़ तेतीस लाख तीस हजार रूपये)
8	प्राप्त दर के अनुसार प्रति घनमीटर देय राशि (रायल्टी सहित) -	181.67 (एक सौ इक्यासी रूपये सडसठ पैसे प्रति घनमीटर)
9	जमा EMD राशि रूपये -	62500000 (छः करोड़ पचीस लाख रूपये)
10	शेष जमा राशि रूपये (181665000 - 62500000) (ऑफर मूल्य का 50% - निविदा की ईएमडी राशि)	119165000 (ग्यारह करोड़ इक्क्यानवे लाख पैंसठ हजार रूपये)
11	बिन्दु क्रमांक 10 की राशि जमा दिनांक एवं मुगतान विवरण -	25.02.2020 RTGS

नोट :-2. निविदा प्रपत्र की कंडिका- 9 (ख) -निगम द्वारा परिशिष्ट-1 में समूह में सम्मिलित समस्त रेत खदानों का विवरण एवं खदान में उपलब्ध अनुमानित मात्रा दर्शित है। ठेकेदार द्वारा समूह हेतु निविदत्त मात्रा तक ही खनन किया जा सकेगा। यह अनिवार्य नहीं होगा कि वह समूह में सम्मिलित प्रत्येक खदान की परिशिष्ट-1 में दर्शित मात्रा हेतु वैधानिक अनुमतियों प्राप्त कर खदाने संचालित करे। अर्थात् निविदत्त मात्रा का खनन समूह में सम्मिलित कतिपय खदानों से, वैधानिक अनुमतियों के अधीन भी किया जा सकेगा।



State Environment Impact Assessment Authority, M.P.
(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization

Paryavaran Parisar, E-5, Arera Colony
Bhopal - 462016

visit us <http://www.mpseiaa.nic.in>

Email : mpseiaa@gmail.com

Tel.: 0755 - 2466970, 2466859

Fax : 0755 - 2462136

No.: 1043 ISEIAA/20
Date: 18.6.20

To,
M/s R.K. Transport & Construction Ltd.,
65-A, Transport Nagar, Korba,
Dist. - Korba (Chhattisgarh) - 495677

Sub: Case No. 7154/2020: Prior Environmental Clearance for Sand Quarry in an area of 4.0 ha. (108600 cum per annum) (Khasra No. 430), Village - Khamariya Kala, Tehsil - Chitrangi, Dist. - Singrauli (MP) by M/s R.K. Transport & Construction Ltd., 65-A, Transport Nagar, Korba, Dist. - Korba (Chhattisgarh) - 495677.

This has reference to your letter received in SEIAA office on 04.06.2020 and subsequent letters seeking Prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form - I & II, Appendix-1, DSR, Mining Plan & EMP, the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) and State Environment Impact Assessment Authority (SEIAA) constituted by the competent Authority.

II. There is no National Park/Sanctuary/Biodiversity area within 10 Km radius. There is no human settlement within 500 m. from mining site. There is no forest boundary within 250 m. from mine site.

The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated 14th September 2006.

III. Based on the information submitted, as at Para (II) above and others the State Level Environment Impact Assessment Authority (SEIAA) considered the case in its 619th SEIAA meeting dated 12.06.2020 and decided to accept the recommendations of 440th SEAC meeting dtd. 06.06.2020.

Hence, Prior Environmental Clearance is granted for Sand Quarry in an area of 4.0 ha. (108600 cum per annum) (Khasra No. 430), Village - Khamariya Kala, Tehsil - Chitrangi, Dist. - Singrauli (M.P.) for the lease period to M/s R.K. Transport & Construction Ltd., 65-A, Transport Nagar, Korba, Dist. - Korba (Chhattisgarh) - 495677, subject to the following specific conditions as recommended by SEIAA & SEAC and subsequent Standard Conditions.

A. Specific Conditions

1. PP shall not start mining activity before execution of lease agreement.
2. The production capacity shall be limited to the quantity as recommended by SEAC.
3. No ramp will be allowed within the river basin to transport sand to the other bank. Transportation will be allowed on the bank side where the mineral is being excavated.
4. The entire lease area should be properly fenced and boundary stones marked at the site.
5. No in-stream mining shall be allowed. The local authorities should ensure that the mining activity is confined only in the dry portion where sand is exposed.
6. The depth of the pit shall be as per Approved Mining Plan.
7. No transportation shall be permitted within the village.
8. Alternate transportation route should be decided in consultation with the local Gram Panchayat.
9. Total 5000 saplings shall be planted in first two years under plantation programme. Suitable tree species i.e. Neem, Peepal, Mango, Bargad, Sissoo, Drumstick, Amla, Jamun, Kachnar, Bael etc. shall be planted by PP on priority in consultation with DM at identified revenue land of the district. PP shall also explore and identify the chunk of land in the area from revenue record to carry out the plantation programme as proposed.
10. Over loading will be strictly prohibited.
11. Water sprinkling will be done on the approach road on the regular basis.
12. PP must ensure the implementation of following activities with separate budget provision of total Rs. 3.30 lakh under CER:
 - a) **Village - Khamariya kala:**

To provide infrastructure support like play ground, furniture, boundary wall, toilets, solar power system etc to the village school at Khamariya kala.

The modification to the above activities can be made with the permission of the district administration and need based activity for the development of nearby villages shall be implemented by PP in consultation with the District Collector and Gram Panchayat.
13. PP should ensure to submit half yearly compliance report and CSR activity report with photographs of plantation in MP-SEIAA. If PP is failed to upload or submit two consecutive half yearly compliance reports of EC conditions to concerned authority (SEIAA and Regional Office, MoEF&CC, Gol, Bhopal) than prior environmental clearance issued to PP will automatically be treated as cancelled/ revoked as per OM No. 930/SEIAA/2019 dated 30.05.2019 issued by MPSEIAA.
14. A budgetary provision for Environmental management Plan of Rs. 24.39 Lakh as capital and Rs. 11.01 Lakh/year has proposed.
15. District Authority should annually record the deposition of sand in the lease area (at an interval of 100 meters for leases 10 ha or > 10.00 ha and at an interval of 50 meters for leases < 10 ha.) before monsoon & in the last week of September and maintain the records in RL (Reduce Level) Measurement Book. Accordingly authority shall allow lease holder to excavate only the replenished quantity of sand in the subsequent year.
16. The lease boundary should be clearly demarcated at site with the given co-ordinates by pillars. Necessary safety signage & caution boards shall be displayed at mine site.
17. Overhead sprinklers arrangements with solar pumps should be provided for dust suppression at the exit of the lease area and fixed types sprinklers on the evacuation road. PP should maintain a log book wherein daily details of water sprinkling and vehicle movement are recorded.

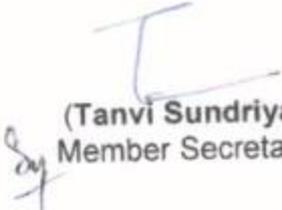
18. Only registered vehicles/tractor trolleys which are having the necessary registration and permission for the aforesaid purpose under the Motor Vehicle Act and also insurance coverage for the same shall alone be used for said purpose.
19. Transportation of material shall only be done in covered & PUC certified vehicles with required moisture to avoid fugitive emissions. Transportation of minerals shall not be carried out through forest area without permissions from the competent authority.
20. Mineral evacuation road shall be made Pucca (WBM/black top) by PP.
21. Sand and gravel shall not be extracted up to a distance of 1 kilometer (1Km) from major bridges and highways on both sides, or five times (5x) of the span (x) of a bridge/public civil structure (including water intake points) on up-stream side and ten times (10x) the span of such bridge on down-stream side, subjected to a minimum of 250 meters on the upstream side and 500 meters on the downstream side.
22. Mining depth should be restricted to 3 meters or water level, whichever is less and distance from the bank should be 1/4th of river width and should not be less than 7.5 meters. No in-stream mining is allowed. Established water conveyance channels should not be relocated, straightened, or modified.
23. Demarcation of mining area with pillars and geo-referencing should be done prior to the start of mining.
24. PP shall carry out independent environmental audit atleast once in a year by reputed third party entity and report of such audit be placed on public domain.
25. No Mining shall be carried out during Monsoon season.
26. The mining shall be carried out strictly as per the approved mine plan and in accordance with the Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF&CC ensuring that the annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan.
27. If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom, which is a function of local hydraulics, hydrology, and geomorphology.
28. After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.
29. Necessary consents shall be obtained from MPPCB and the air/water pollution control measures have to be installed as per the recommendation of MPPCB.
30. Thick plantation shall be carryout on the banks of the river adjacent to the lease, mineral evacuation road and common area in the village. PP would maintain the plants for five years including casualty replacement. PP should also maintain a log book containing annual details of tree plantation and causality replacement and to take adequate precautions so as not to cause any damage to the flora and fauna during mining operations.
31. Appropriate activities shall be taken up for social up-liftment of the area. Funds reserved towards the same shall be utilized through Gram Panchayat/competent authority.
32. Six monthly occupational health surveys of workers shall be carryout and all the workers shall be provided with necessary PPE's. Mandatory facilities such as Rest Shelters, First Aid, Proper Fire Fighting Equipments and Toilets (separate for male & female) shall also be provided for all the mine workers and other staff. Mine's site office, rest shelters etc shall be illuminated and ventilated through solar lights.
33. A separate bank account should be maintained for all the expenses made in the EMP and CER activities by PP for financial accountability and these details should be provided in Annual Environmental Statement. In case the allocated EMP budget for mitigative measures to control the pollution is not utilized fully, the reason of under utilization of budgetary provisions for EMP should be addressed in annual return.
34. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC & SEIAA.
35. The amount towards reclamation of the pit and land in MLA shall be carried out through the mining department. The appropriate amount as estimated for the activity by mining department has to be deposited with the Collector to take up the activity after the mine is exhausted.

36. NOC of Gram Panchayat should be obtained for the water requirement and forest department before uprooting any trees in the lease area.
37. The leases which are falling <250 meters of the forest area and PP has obtained approval for the Divisional Level Commissioner committee, all the conditions stipulated by Divisional Level Commissioner committee shall be fulfilled by the PP.
38. The validity of the EC shall be as per the provisions of EIA Notification subject to the following: Expansion or modernization in the project, entailing capacity addition with change in process and or technology and any change in product - mix in proposed mining unit shall require a fresh Environment Clearance.
39. If it being a case of Temporary Permit (TP), the validity of EC should be only up to the validity of TP and PP has to ensure the execution of closure plan.
40. A separate budget in EMP & CER shall maintained for development and maintenance of grazing land as per the latest O.M dated 16/01/2020.

B. Standard Conditions

1. No heavy vehicles shall be allowed to enter the river bed.
2. The transportation of the sand from the excavation pits of the leased area to the loading point shall be through trollies (tractor trollies) and not by heavy vehicles.
3. Only registered tractor trollies which are having the necessary registration and permission for the aforesaid purpose under the Motor Vehicle Act and also insurance coverage for the same shall alone be used for the said purpose.
4. The banks on the curve of the river regime should be stabilized by proper bunds and then proper plantation should be carried out. Collector, should monitor so that the sand mining should not disturb the ecology of the region.
5. Mining will be carried out as per the approved Mining Plan. In case of any violation of Mining Plan the Environmental Clearance given by SEIAA will stand cancelled.
6. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
7. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
8. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting.
9. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration.
10. Parking of vehicles should not be made on public places.
11. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
12. Measures for prevention and control of soil erosion and management of silt shall be undertaken.
13. The project proponent will ensure necessary protection measures around the mine pit, waste dumps.
14. Plantation programme shall be carried out as per EMP. Self sustenance of the vegetation should be ensured. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
15. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation.
16. Project Proponent shall ensure appropriate arrangement for shelter and drinking water for the mine workers.

17. Persons working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
18. Dispensary facilities for first-aid shall be provided at site.
19. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies, as applicable, in addition to the relevant officers of the Government
20. The Ministry or any other competent authority may alter/modify the conditions or stipulate any further condition in the interest of environment protection.
21. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
22. Any appeal against this prior environmental clearance shall lie with the Green Tribunal, if necessary, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


(Tanvi Sundriyal)
Member Secretary

Endt No. / SEIAA/20

Dated:

Copy to:-

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-4620 16
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016
4. Collector, District Singrauli (M. P.)
5. Divisional Forest Officer, District Singrauli (M. P.)
6. I.A. Division, Monitoring Cell, MoEF& CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110 003.
7. Director (S), Regional office of the MOEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016.
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal - 462002.
9. District Mining Officer, District Singrauli (M. P.).
10. DEO, SEIAA, for update on website.
11. Guard file.


(Dr. Sanjeev Sachdev)
Officer-in-Charge



State Environment Impact Assessment Authority, M.P.
(Government of India, Ministry of Environment, Forests & Climate Change)

Environmental Planning & Coordination Organization
Paryavaran Parisar, E-5. Arera Colony
Bhopal-462016

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Tel: 0755-2466970, 2466859
Fax : 0755-2462136

No. 5349 /SEIAA/2020
Date 23.3.20

To,
M/s R.K. Transport & Construction Ltd.
65-A, Transport Nagar, Korba
Dist - Korba (Chhattisgarh) - 495677

Sub:- Case No. 6966/2020 Prior Environmental Clearance for River Sand Quarry (Opencast Manual Method) in an area of 4.0 ha. (1,08,000 cum/year) at khasra no. 91 Part at Village - Kari, Tehsil - Deosar, District - Singrauli (MP) by M/s R.K. Transport & Construction Ltd., 65-A, Transport Nagar, Korba, Dist. - Korba (Chhattisgarh) - 495677.

The case was discussed in 606th SEIAA meeting dated 19.03.2020 and it has been recorded that.....

- i. It was noted that the PP had applied in Form-I for Prior Environmental Clearance of 4.0 ha. for production capacity of 1,08,000 cum/year at khasra no. 91 Part at Village - Kari, Tehsil - Deosar, District - Singrauli (MP) by Sarpanch / Sachiv, Gram Panchayat Kari, Janpad Panchayat Deosar, Dist - Singrauli (MP).
- ii. The Prior Environmental Clearance letter was issued by DEIAA, Dist. - Singrauli vide L.No. 110/DEIAA/Parya.Anu./2018 dated 27.09.18 in the name of "Sarpanch / Sachiv, Gram Panchayat Kari, Janpad Panchayat Deosar, Dist. - Singrauli (MP)".
- iii. It is noted that PP has requested vide letter no. nil dtd. 12.03.2020 to make amendment in the Prior EC letter by changing the name of PP of the mining project namely M/s R.K. Transport & Construction Ltd., 65-A, Transport Nagar, Korba, Dist. - Korba (Chhattisgarh) - 495677 in place of Sarpanch / Sachiv, Gram Panchayat Kari, Janpad Panchayat Deosar, Dist. - Singrauli (MP).
- iv. It is noted that in support of his request the PP has submitted the following documents:
 - a) No objection in form of affidavit of Chief Executive Officer, Janpad Panchayat Devsar, Dist. - Singrauli (MP) for transfer of prior EC in the name of M/s R.K. Transport & Construction Ltd., 65-A, Transport Nagar, Korba, Dist. - Korba (Chhattisgarh) - 495677.
 - b) Notarised affidavit of Shri Pramod Ojha, Chief Executive Officer, Janpad Panchayat Devsar, Dist. - Singrauli (MP) mentioning that no legal action/ credible action has been initiated against the mine till date and commitment to comply all the standard and specific conditions stipulated in the prior EC issued.
 - c) Copy of Prior EC issued by DEIAA vide letter No. 110/DEIAA/Parya.Anu./2018 dated 27.09.18.
 - d) Copy of Environmental Management Plan of M/s R.K. Transport & Construction Ltd., 65-A, Transport Nagar, Korba, Dist. - Korba (Chhattisgarh) - 495677.
 - e) Copy of Approved Mining Plan with Replenishment Plan of M/s R.K. Transport & Construction Ltd., 65-A, Transport Nagar, Korba, Dist. - Korba (Chhattisgarh) - 495677.
 - f) Lease transfer order issued by Mineral Resource Department to M/s R.K. Transport & Construction Ltd., 65-A, Transport Nagar, Korba, Dist. - Korba (Chhattisgarh) - 495677 vide letter No. 1360/132/2020/12/1/ dated 05.03.2020
- v. It is noted that in EIA Notification 2006 as per Para-11 Transferability of Environmental Clearance (EC) there is a provision of transferring the EC.

Para-11:- A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity

on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases

In context of above, it seems that PP has submitted adequate documents to make the change in the name of PP as per EIA Notification 2006 (Para-11). Hence, prior EC issued by DEIAA, Dist. - Singrauli on 27.09.2018 in the name of "Sarpanch / Sachiv, Gram Panchayat Kari, Janpad Panchayat Deosar, Dist. - Singrauli (MP)" is hereby transferred to "M/s R.K. Transport & Construction Ltd., 65-A, Transport Nagar, Korba, Dist. - Korba (Chhattisgarh) - 495677" for Sand Quarry in an area of 4.0 ha, for production capacity of 1,08,000 cum/year at khasra no. 91 Part at Village - Kari, Tehsil - Deosar, District - Singrauli (MP) on the same terms & conditions and validity period under which the prior Environmental Clearance was initially granted.

In view of above, prior EC issued to Sarpanch / Sachiv, Gram Panchayat Kari, Janpad Panchayat Deosar, Dist. - Singrauli (MP)" by DEIAA, Singrauli vide letter No. 110/DEIAA/Parya.Anu./2018 dated 27.09.18 is hereby transferred to "M/s R.K. Transport & Construction Ltd., 65-A, Transport Nagar, Korba, Dist. - Korba (Chhattisgarh) - 495677" for Sand Quarry in an area of 4.0 ha, for production capacity of 1,08,000 cum/year at khasra no. 91 Part at Village - Kari, Tehsil - Deosar, District - Singrauli (MP) on the same terms & conditions and validity period under which the prior Environmental Clearance was initially granted.

Endt. No. ⁵³⁵⁰ /SEIAA/2020
Copy to :-

dated 23.3.20

(Anil Kumar Khare)
Member Secretary

1. Principal Secretary, Department of Environment, Govt. of M.P., Mantralaya, Bhopal
2. Secretary, SEAC, Research and Development Wing, M.P. Pollution Control Board, Paryavaran Parisar, E-5 Arera Colony, Bhopal -462016
3. Member Secretary, M.P. Pollution Control Board, Paryavaran Parisar, E-5 Arera Colony, Bhopal -462016
4. Collector, District Singrauli M.P.
5. Divisional Forest Officer, District Singrauli M.P.
6. IA Division, Monitoring Cell, MoEF&CC, Gol, Indira Paryvaran Bhawan, Jor Bagh Road, New Delhi- 110003
7. Director(S), Regional Office, MoEF&CC, Western Region, Kendriya Paryvaran Bhawan, Link Road No -3, Ravi Shankar Nagar, Bhopal- 462016
8. Director, Geology & Mining Directorate, Govt. of M.P., 29-A Khanij Bhawan, Arera Hills, Bhopal 462002
9. District Mining Officer, District Singrauli M.P.
10. Sarpanch / Sachiv, Gram Panchayat Kari, Janpad Panchayat Deosar, Dist. - Singrauli (MP)
11. Data Entry Operator, SEIAA to upload on website
12. Guard file

(Dr. Sanjeev Sachdev)
Officer-in-Charge



Consent Order

M.P. Pollution Control Board - Singrauli
Bhakuar
Naugarh, Singrauli Pin-486887
Singrauli
Tele : 09752497772

RED-SMALL

CCA-Renewal

CONSENT NO: ***

PCB ID: 131170

Outward No:13405.13/11/2021
NO: /MPPCB/SIN

Consent No:AW-93492

To,
The Occupier,

M/s. R.K.Transport And Construction Limited- Sand Mine - Kari,

**KH NO 91 RAKWA 4.0 HA, VILL KARI TEHSIL DEOSAR
DISTRICT SINGRAULI (M.P.),**

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1100309 Dt. 25/10/2021 and last communication received on Dt.23/10/2021

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **26/02/2023**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** KH NO 91 RAKWA 4.0 HA, VILL KARI TEHSIL DEOSAR DISTRICT SINGRAULI (M.P.) , Kari, Devsar, Singrauli
- b. **The capital investment in lakhs:** Rs. 100
- c. **Product & Production Capacity:**

Product	Qty / year
MINING OF SAND	108000.0 MT3

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to **26/02/2023** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # IVFQ96M559

NEERAJ VERMA
Regional Officer



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.100 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 4.500	WWG : 0.100	Water Source	Remark
1	Domestic Purpose	0.500	0.100	Jal Sansthan	
2	Spray in Mines	4.000	0.000	River	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

Consent No:AW-93492



iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Material Handling	material handling	0		Dust Suppressor, Green Belt, Water Sprinkler,	PM10, PM2.5

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

(Minimum number of plants to be planted by the unit:-125)



GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.

b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.

c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.

d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,

e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

(a) Violation of any terms and conditions of this Consent.

(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.

(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No:AW-93492



Consent Order

M.P. Pollution Control Board - Singrauli
Bhakuar
Naugarh, Singrauli Pin-486887
Singrauli
Tele : 09752497772

Additional condition:-

1. Mine shall adopt wet drilling method to carry out drilling operation.
2. Transportation of material shall be done in covered vehicle.
3. Water sprinkler shall be provided to avoid dust generation during material loading and unloading.
4. Dense plantation shall be carried out all around the mining lease area in barrier zone of 7.5 m @ 700 Trees / Hectare.
5. Regular wetting/sprinkling of haul road & transportation road shall be carried out by tankers.
6. Proper & regular maintenance of the vehicles shall be under taken to suppress the frictional noise.
7. Over loading during the transportation shall be avoided. Additional conditions for Stone mine:-
 1. This consent in no way be taken as a measure of proof that Mine have not violated the provisions of this Act at any time in the past.
 2. Mine shall comply the provisions of all the relevant Acts/Rules/Directions/Guidelines issued by MoEF/ CPCB/ MPPCB time to time as required and if applicable.
 3. Mine Shall provide barbed wire fencing all around the quarry lease area & install the sign board of danger / prohibited area at the entrance of quarry area.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # IVFQ96M559

NEERAJ VERMA
Regional Officer

Consent No:AW-93492



Consent Order

M.P. Pollution Control Board - Singrauli
Bhakuar
Naugarh, Singrauli Pin-486887
Singrauli
Tele : 09752497772

RED-SMALL

CCA-Renewal

CONSENT NO: ***

PCB ID: 132090

Outward No:13276.03/06/2021
NO: /MPPCB/SIN

Consent No:AW-88254

To,

The Occupier,

M/s. R.K.Transport And Construction Limited - Sand Mine - Khamariya Kala,

**KH NO 430 RAKWA 4.0 HA, VILL KHAMARIYA KALA TEHSIL CHITRANGI
DIST.SINGRAULI (M.P.),**

City : Khamhariya Kalan,

**Dist : Singrauli, Tal : Chitrangi, SIDC : Not In SIDC, Latitude : 24.4045 Longitude
: 82.3217**

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1081423 Dt. 27/05/2021 and last communication received on Dt.03/05/2021

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **18/06/2022**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** KH NO 430 RAKWA 4.0 HA, VILL KHAMARIYA KALA TEHSIL CHITRANGI DIST.SINGRAULI (M.P.) , Khamhariya Kalan, Chitrangi, Singrauli
- b. **The capital investment in lakhs:** Rs. 50
- c. **Product & Production Capacity:**

Product	Qty / year
MINING OF SAND	108600.0 MT3

Note:- For any change in above industry shall obtain fresh consent from the board.

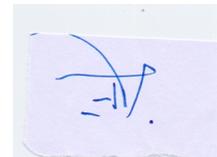
The Validity of the consent is up to 18/06/2022 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



Signature Not Verified
Digitally Signed by :
DR.NEERAJ VERMA,CC.
Date: 03/06/2021 06:04:17 PM



**NEERAJ VERMA
Regional Officer**

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # IN31J95H2J



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.200 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 3.700	WWG : 0.200	Water Source	Remark
1	Domestic Purpose	0.700	0.200	Jal Sansthan	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online

Consent No:AW-88254



through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?
 - (iv) The analytical techniques or methods used and
 - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
8. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition



GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.

b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.

c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.

d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,

e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

(a) Violation of any terms and conditions of this Consent.

(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.

(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No:AW-88254



Consent Order

M.P. Pollution Control Board - Singrauli
Bhakuar
Naugarh, Singrauli Pin-486887
Singrauli
Tele : 09752497772

Additional condition:- (if any) :-

- 1- If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom, which is a function of local hydraulics, hydrology, and geomorphology.
- 2- The mine management shall ensure the conservation of river ecology & its Natural course. Established water conveyance channels should not be relocated straightened or modified.
- 3- Tree plantation shall be carried out in open area available along the bank of River to conserve its Natural course.
- 4- The maximum depth of the mine pit shall not exceed 3 .0 meter & mining shall be done above the water level. No stream mining shall be done.
- 5- The mining activity shall be done manually. Mining will be done with the help of spade, basket & shovel by lifting & loading the sand in small trolleys. No dumper/trucks shall be used. Heavy vehicles shall not be allowed on the banks for loading/transporting of sand.
- 6- The sand shall be transported by small trolleys up to the Mineral stacking yard. Proper air pollution control arrangements shall be provided at yard to prevent fugitive emission due to loading/unloading activity.
- 7- Transport vehicles will be covered with tarpaulin and optimally loaded to minimize dust/sand particle emissions. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms.
- 8- After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.
- 9- Mine management shall submit the annual replenishment plan.
- 10- The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # IN31J95H2J



NEERAJ VERMA
Regional Officer

Consent No:AW-88254



राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, म.प्र.
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

पर्यावरण नियोजन एवं समन्वय संगठन
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी
भोपाल-462016 (म.प्र.)

वेबसाइट- <http://www.mpseiaa.nic.in>

दूरभाष नं. - 0755-2466970, 2466859

फैक्स नं. - 0755-2462136

क्र. 3110 / SEIAA/2022

दिनांक: 23/02/22

प्रति,

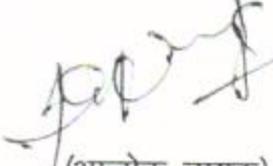
कलेक्टर
जिला सिंगरौली (म.प्र.)

विषय: जिला सिंगरौली के अवैध रेत उत्खनन से संबंधित प्रकरण में स्थल निरीक्षण हेतु प्रतिनिधि एवं प्रकरण प्रभारी अधिकारी के नामांकन बाबत।

संदर्भ: आपका पत्र क्र. 670/एन.जी.टी./जांच/2022 दिनांक 23.02.2022।

उपरोक्त विषयांतर्गत संदर्भित पत्र के संबंध में कृपया माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ.न. 443/2020-21 में पारित आदेश दिनांक 27.01.2022 के अनुपालन में MPSEIAA से प्रतिनिधि नामांकित किया जाना प्रस्तावित था, निर्देशानुसार इस हेतु डॉ. जय प्रकाश शुक्ला, (मो.न. 9425600630, ईमेल - jpsukla@yahoo.com), सदस्य, राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति को नामांकित किया गया है।

संलग्न-उपरोक्तनुसार


(आलोक नायक)
प्रभारी अधिकारी

क्र. /SEIAA/2022 भोपाल दिनांक

प्रतिलिपि :-

1. सदस्य सचिव, राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, म.प्र.।
2. सदस्य सचिव, राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, म.प्र.।
3. डॉ. जय प्रकाश शुक्ला, सदस्य, राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, म.प्र.।
4. विधि अधिकारी, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

प्रभारी अधिकारी

मध्यप्रदेश शासन
खनिज साधन विभाग
मंत्रालय

क्रमांक III O /501/2022/12-1
प्रति,

भोपाल, दिनांक- 17/02/2022

क्षेत्रीय प्रमुख,
क्षेत्रीय कार्यालय,
संचालनालय, भौमिकी तथा खनिकर्म,
जिला - रीवा, मध्यप्रदेश।

विषय- नेशनल ग्रीन ट्रिब्यूनल ओरिजनल एप्लीकेशन नं. 443/21 में पारित आदेश दिनांक 27.01.2022 पर कार्यवाही करने बाबत।

उपरोक्त विषयांतर्गत माननीय एन.जी.टी. द्वारा आवेदन क्रमांक 443/2021 में पारित आदेश दिनांक 27.01.2022 की छायाप्रति निर्देशानुसार आवश्यक कार्यवाही हेतु संलग्न प्रेषित है। उपरोक्त कार्यवाही हेतु क्षेत्रीय प्रमुख, रीवा को विभाग की ओर से नामांकित किया जाता है।

(शर्मिला ठाकुर)

अवर सचिव

म.प्र. शासन, खनिज साधन विभाग

भोपाल, दिनांक- 17/02/2022

पृ. क्रमांक III /501/2022/12-1

प्रतिलिपि :-

1. संचालक, प्रशासन एवं खनिकर्म, संचालनालय, भौमिकी तथा खनिकर्म, भोपाल।
2. कलेक्टर, (खनिज शाखा), जिला रीवा, मध्यप्रदेश।

की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

अवर सचिव

म.प्र. शासन, खनिज साधन विभाग



दूरभाष

कार्यालय (07805) - 234541

निवास (07806) - 244110

फैक्स (07805) - 234540

email-dmsingrauli-mp@mail.nic.in

कार्यालय कलेक्टर एवं जिला दण्डाधिकारी, जिला-सिंगरौली (म.प्र.)

क्रमांक / ३९९ / एन.जी.टी. / जांच / 2022

सिंगरौली, दिनांक ०८/०३/२०२२

प्रति,

उपखण्ड अधिकारी,
देवसर
जिला सिंगरौली (म.प्र.)

विषय:- माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ.ए.नं० 443/2021, याचिकाकर्ता श्री अतुल पाठक विरुद्ध म.प्र.शासन में पारित आदेश दिनांक 27.01.2022 पर कार्यवाही करने के सम्बन्ध में।

संदर्भ:- अवर सचिव, म०प्र०शासन खनिज साधन विभाग, मंत्रालय भोपाल का पत्र क्रमांक 1005/501/2022/12-1/भोपाल, दिनांक 10.01.2022।

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उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ.ए.नं० 443/2021, में पारित आदेश दिनांक 27.01.2022 की छायाप्रति निर्देशानुसार आवश्यक कार्यवाही हेतु संलग्न प्रेषित है।

विषयांकित प्रकरण में संयुक्त जांच कार्यवाही हेतु आपको नामांकित किया जाता है।

कलेक्टर

जिला सिंगरौली (म.प्र.)

सिंगरौली, दिनांक ०७/०३/२०२२

पृ. क्रमांक / 800 / एन.जी.टी. / जांच / 2022
प्रतिलिपि,

01- प्रमुख सचिव, म०प्र०शासन, खनिज साधन विभाग, मंत्रालय भोपाल की ओर संदर्भित पत्र के संदर्भ में सूचनार्थ।

कलेक्टर

जिला सिंगरौली (म.प्र.)